

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
IB-66/ND/2022

IN THE MATTER OF:
State Bank of India

... **Applicant/Petitioner**

Versus

Jssi Hydraulics Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP

**: Adv. Sumant Batra, Adv. Nidhi Yadav, Adv.
Sarthak Bhandari, Adv. Atul Bhatia, CS Gaurav
Joshi, CS Aaradhna Singh**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-120/2024: The prayer made in the application reads thus:

*“Allow the present Application and prepone the date fixed i.e.
24.01.2023 and list/hear the Application being I.A. 3577 of 2023
filed by the Applicant under Section 30(6) of the Code for seeking
approval of resolution plan.”*

The application i.e. IA-3577/2023 is being taken up for hearing today, **the IA has become infructuous and is disposed of.**

IA-3577/2023: Arguments heard. **Order reserved.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)